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CRR-5059-2024

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE HON'BLE SHRI JUSTICE GAJENDRA SINGH ON THE 4th OF JULY, 2025

CRIMINAL REVISION No. 5059 of 2024

SATISH RAO DAGADE Versus HARSHAL AND OTHERS

Appearance:

Shri Amar Singh Rathore - Advocate for the petitioner.

Shri Rakesh Kumar Sharma - Advocate for the respondent No.1.

ORDER

This criminal revision is filed under Section 19(4) of the Family Courts Act, 1984 challenging the legality of order dated 18.03.2224 passed by learned IIIrd Additional Principal Judge, Family Court, Indore (M.P.) in MJCR No.1054/2021 whereby the application for interim maintenance has been rejected.

- 2. The facts disclosed by both parties are that petitioner's evidence has been closed on 29.01.2025 and the case is at the stage of respondent/non applicants evidence and the case is fixed for 15.07.2025 for recording the cross-examination.
- 3. Considering the fact that matter has attained maturity. Accordingly, this criminal revision is disposed off at present with a request to Family Court, Indore that the application be decided within a period of 03 months without being influenced by the order of this Court passed in this criminal revision.

(GAJENDRA SINGH) JUDGE



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